

### Behaviour of Advocates

112. SHRI RAMESHWAR PATIDAR : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned 'Vakilo ke raviye se jyadatar nayayadhish nara]' appearing in *Dainik Jagaran*, dated May 25, 1998;

(b) if so, the facts of the matter reported therein;

(c) whether the Government are aware of indisciplined and filthy behaviour of the advocates with their clients etc;

(d) if so, the action taken against the such advocates;

(e) the steps taken by the Government to check this practice; and

(f) if not, the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) to (f) Information is being collected and will be laid on the Table of the House.

[Translation]

### Expansion of Physical Education

113. SHRI RAMSHAKAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have prepared any schemes for expansion of physical education; and

(b) if so, the details thereof; State-wise and location-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) No, Sir.

(b) Does not arise.

### Irrigation Schemes Affected by Forest Act, 1980

114. SHRI RAMANAND SINGH :  
SHRI GORDHANBHAI JAVIYA :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the number of irrigation schemes affected in the country due to implementation of Forest (Conservation) Act, 1980, Statewise;

(b) the number of schemes sanctioned/rejected by the Government till October 31, 1998, Statewise;

(c) the number of schemes returned by the Government to State with objections, Statewise; and

(d) the number of irrigation schemes under consideration of the Government for approval, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) to (d) The requisite information is being compiled Statewise and will be laid on the Table of the House.

### Afforestation Scheme

115. SHRI RAM NARAIN MEENA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether any afforestation scheme for the protected forests has been implemented or proposed to be implemented in the country particularly in Rajasthan;

(b) if so, the details thereof and the extent of amount received therefor and the names of the agencies extending such amount;

(c) whether any action has been taken for slackness in the implementation of the programme and carrying out sub-standard work and other irregularities after evaluation of the programme;

(d) if so, the name of the agency evaluating the work or whether any evaluation has been done therefore; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) Central assistance is provided for afforestation to the State Governments, including Rajasthan, by the Ministry of Environment and Forests, in the following schemes :—

(i) Integrated Afforestation & Eco-Development Projects Scheme (IAEPS)

(ii) Area Oriented Fuelwood and Fodder Projects Scheme (AOFFPS)

(iii) Non-Timber Forests Produce Scheme (NTFPS)

(iv) Association of Scheduled Tribes and Rural Poor in Regeneration of Degraded Forests on Usufructs sharing basis (ASTRP)

The funds released during the VIII Plan period and the sanctions issued so far in the IX Plan period